

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO. 2805

(To Be Answered On Tuesday The 20th March 2018/ Phalguna 29, 1939 (Saka))

“Uploading details of tax exempt organisations on website”

2805. SHRIMATI VANDANA CHAVAN AND SHRI HUSAIN DALWAI :

Will the Minister of FINANCE be pleased to state:-

- (a) whether, the Central Board of Direct Taxes has issued any internal instructions in May, 2016 about the necessity of strict compliance with the orders passed by the Central Information Commission;
- (b) if so, whether names and relevant details of all organisations availing income tax exemption has been uploaded on any website;
- (c) whether Government is satisfied that details of all tax exempt organisations have been uploaded on the website; and
- (d) The total number of organisations availing tax exemption under each relevant Section of the Income Tax Act, 1961, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a) : Yes, Sir.

(b) ,(c) and (d) : Information regarding organizations, which are availing tax exemption State/UT-wise, under each of relevant sections of the Income-tax Act, 1961, is not maintained by CBDT in a centralised manner. However, details of charitable organisations availing income tax exemption mainly under section 10 and section 11 of the Income-tax Act, 1961 are available on website www.incometaxindia.gov.in. Uploading of such details is a continuous and ongoing exercise.
